

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No.13263/2024

(Arising out of impugned final judgment and order dated 01-08-2024 in CRMM No.36637/2024 passed by the High Court of Punjab & Haryana at Chandigarh)

KESHAV JAIN

Petitioner

VERSUS

STATE OF PUNJAB

Respondent

(FOR ADMISSION; I.A. No.220181/2024-EXEMPTION FROM FILING O.T., I.A. No.220182/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 30-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. M. K. Ghosh, Adv.
Ms. Tina Garg, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. We are not inclined to interfere with the impugned judgment and order of the High Court; hence, the special leave petition is dismissed.
2. Pending applications stand disposed of.

(RASHMI DHYANI PANT)
COURT MASTER (SH)

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)